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Title: Motion for consideration of the Payment of Gratuity Bill, 2010 (Motion Adopted and Bill Passed).

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be taken into consideration.

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I beg to move:

"That the Bill further to amend the Payment of Gratuity Act, 1972 be taken into consideration. "

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Payment of Gratuity Act, 1972 be taken into consideration. "

*The motion was adopted.*

*...(Interruptions)*

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

MR. DEPUTY-SPEAKER: Shri Sakti Mohan Malik – not moving.

The question is:

"That clause 1 stand part of the Bill."

*The motion was adopted.*

*Clause 1 was added to the Bill.*

*The Enacting Formula and the Long Title were added to the Bill.*

*...(Interruptions)*

SHRI MALLIKARJUN KHARGE: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

*...(Interruptions)*

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